

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015
CA No. 24/2017 & 25/2017




CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: Mr. Madhavlal Pittie
V/s.
M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	S.V. Mehta	Advocate for Resp Nos 1, to 4 & 6.	
2.	Pradeep Mane Ashish Kamat	Advocate for Petitioner ilb Crawford Bayley & Co.	
3	Anuja Abhyankar	Advocate for Respondent No. 5	

ORDER

CA 24/2017 & 25/2017 in TCP No.21/397-398/CLB/MB/MAH/2015

1. The Learned Counsel of both the sides are present and stated that there are two Applications one is CA No. 24/2017 and another is CA No. 25/2017 respectively for impleadment and for the amendment which are yet to be heard.
2. For that purpose matter is adjourned to **12.04.2017**. Thereafter, the main Petition shall be heard as per the date to be fixed on the next date of hearing. Date is duly communicated to both the sides.

Dated: **29.03.2017**

Sd/-
M.K. Shrawat
Member (Judicial)